

ITEM NO.11

COURT NO.13

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30134/2024

[Arising out of impugned final judgment and order dated 17-11-2023 in LPA No. 203/2023 17-11-2023 in LPA No. 204/2023 passed by the High Court of Himachal Pradesh at Shimla]

STATE OF HIMACHAL PRADESH & ORS.

Petitioner(s)

VERSUS

HARI RAM

Respondent(s)

(IA No. 12615/2025 - C/DELAY IN FILING & IA No. 12616/2025 -  
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 27-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Although this petition(s) has been filed belatedly. The letter patent appeal/writ appeal were also dismissed on the ground of delay but considering that similar matters are pending in this Court as we have been informed at the Bar by Mr.Varinder Kumar Sharma, learned counsel for the State of Himachal Pradesh.

List along with SLP(C)No.23016/2023.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR